

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3759

ANSWERED ON:23.08.2004

IMPLEMENTATION OF HAZARDOUS WASTE MANAGEMENT AND HANDLING RULES

Maken Shri Ajay

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Hon`ble Supreme Court has passed orders for implementation of Hazardous Waste Management and Handling Rules framed under Environment Protection Act, 1986 and directed closure of the units which have not obtained authorisation certificates under these rules;

(b) if so, whether all the units producing hazardous wastes have been surveyed and listed in the country;

(c) if so, the details thereof;

(d) whether the Government is aware that in Delhi very small sized units have been identified as hazardous waste producing units whereas in many other States, similar small sized units have not been identified as hazardous waste producing units for implementation of the Supreme Court Orders;

(e) if so, the details thereof and the reasons therefor;

(f) the criteria adopted for determining that a unit is producing hazardous wastes;

(g) whether this criteria has been uniformly applied in all the States; and

(h) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMEO NARAIN MEENA)

(a): Yes, Sir.

(b) & (c): As per the directives of the Hon`ble Supreme Court of India dated 14.10.2003 in the matter of Writ Petition (Civil) No.657 of 1995, all the State Pollution Control Board (SPCBs)/Pollution Control Committees (PCCs) of Union Territories are required to carry out inventory on Hazardous Waste (HW) generation as per Hazardous Waste (Management & Handling) Amendment Rules, 2003 and the inventory reports on HW generation are required to be submitted to the Central Pollution Control Board (CPCB). So far, SPCBs of 13 States, viz., Rajasthan, Chhattisgarh, Haryana, Uttaranchal, Jharkhand, Kerala, Gujarat, Bihar, Assam, Meghalaya, Nagaland, Mizoram, Punjab and PCCs of 4 Union Territories, viz., Pondicherry, Chandigarh, Daman, Diu and Dadra Nagar Haveli and Delhi, have completed inventory on HW generation and submitted to the CPCB for verification and preparation of national inventory, as directed by the Hon`ble Supreme Court.

(d) & (e): Waste generating from the industrial processes/waste streams as listed under Schedule-1 or any unit other than listed under Schedule-1 of the said Rules generating hazardous waste having constituents more than the limits stipulated under Schedule-2 of the Hazardous Waste (Management & Handling) Rules, 1989, as amended in 2003 falls under the hazardous waste generating category irrespective of the type and size of the unit and all the States/UTs are required to identify such units and carry out the inventerisation.

(f) & (g): The criteria to be followed is defined under Rule-3(14) of the Hazardous Waste (Management & Handling) Amendment Rules, 2003, which is required to be followed and implemented uniformly by all the concerned SPCBs/PCCs.

(h): Does not arise.